

1	2	3
MINISTRY OF HUMAN RESOURCE DEVELOPMENT		
46. Department of Education	1,00,000	—
47. Department of Youth Affairs and Sports	—	5,38,00,000
MINISTRY OF INDUSTRY		
50. Department of Industrial Development	100,00,00,000	—
52. Department of Chemicals & Petrochemicals	1,00,00,000	—
MINISTRY OF PETROLEUM AND NATURAL GAS		
60. Ministry of Petroleum and Natural Gas	—	36,00,00,000
MINISTRY OF STEEL AND MINES		
68. Department of Mines	—	80,00,000
MINISTRY OF WATER RESOURCES		
77. Ministry of Water Resources	10,60,00,000	—
DEPARTMENT OF ATOMIC ENERGY		
80. Nuclear Power Schemes	—	2,00,000
DEPARTMENT OF ELECTRONICS		
81. Department of Electronics	1,00,000	2,00,000
MINISTRY OF HOME AFFAIRS (VOL. II)		
89. Delhi	30,03,00,000	—
TOTAL	141,69,00,000	980,64,00,000

18.00 hrs.

APPROPRIATION (NO. 4) BILL*

[English]

THE MINISTER OF STATE IN THE

DEPARTMENT OF REVENUE IN THE
 MINISTRY OF FINANCE (SHRI A.K.
 PANJA): On behalf of Shri B.K. Gadhvi, I beg
 to move for leave to introduce a Bill to au-
 thorise payment and appropriation of certain
 further sums from and out of the Consoli-
 dated Fund of India for the services of the

* Published in Gezette of India Extraordinary, Part II, Section 2, dated 23.8.88.

[Sh. A.K. Panja]
financial year 1988-89.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89."

The motion was adopted.

SHRI A.K. PANJA: I introduce** the Bill.

SHRI A.K. PANJA: On behalf of Shri B.K. Gadhi I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1988-89, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now the House will take up Clause-by-Clause consideration of the Bill. The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That the schedule, Clause I, Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted.

The Schedule, Clause, 1, Enacting Formula and the Title were added to the Bill.

SHRI A.K. PANJA: I beg to move:

That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

18.02 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1988-89

[English]

MR. DEPUTY SPEAKER: The House will now take up Discussion and Voting on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1988-89.

Motion moved:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1989, in

** Introduced with the recommendation of the President.

† Moved with the recommendation of the President.